



2026:AHC:14459

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 528 of 2026

Gaurav Kharvar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Kumar, Shree Prakash Giri
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri S.P. Giri, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner that his father Vijay Shankar who was working as Dak Messenger died-in-harness on 01.02.2025. The writ petitioner is fully eligible and qualified for compassionate appointment. According to him, the matter is pending before the respondents.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by third respondent, District Development Officer, District Ghazipur.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, District Development Officer, District Ghazipur by **06.02.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months bearing in mind the eligibility and suitability and competing claims, if any.

(Vikas Budhwar,J.)

January 20, 2026

Rajesh